NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.A No.01/(MAH)/2016 CA No. 76/2016, 77/2016, 78/2016 & 102/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Mr. Shrikant Mishra

V/s. M/s. Ryder Shipping Lines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Adv. Tejos Luriyo. Advocate for Tejos huriyo

Thodas Low Associates Respondent

Adv. Monganh Shah a/w Advocate for Danguene

Adv. Amhel Ransubhe Petitioner

COMMON ORDER

<u>CA No.76/16, 77/16, 78/16 & 102/16 in CP No.01/59/NCLT/MB/MAH/2016</u> <u>CA No.79/16 & 103/16 in CP No.02/59/NCLT/MB/MAH/2016</u>

- 1. The Learned Representatives of both the sides are present.
- The Learned Counsel of the Respondent has informed that settlement is in progress and if within 4 weeks time the parties do not arrive at an amicable settlement, then the proceedings can be decided on merits.
- 3. On the other hand from the side of the Petitioner, the Learned Representative has stated that meanwhile C.A. No. 102/16 raising certain Preliminary Objections can be decided and for that the Learned of the Respondent has consented.
- 4. As a result, C.A. No. 102/16 is now enlisted for hearing on **01.03.2017**, duly noted by both the sides.

M.K. SHRAWAT.
MEMBER (JUDICIAL)

30th January, 2017.